

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1267 of 2021**

Kamalnath Sahu @ Kamal Kishor Sahu & Anr.

... Petitioners

Versus

The State of Jharkhand

...

Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Ms. Sunita Kumari, Advocate

For the State : Mr. A.P. Topno, Addl. P.P.

Order No.02 Dated- 05.04.2021

Heard the parties through video conferencing.

Learned counsel for the petitioners seeks permission of this Court to withdraw this anticipatory bail application as petitioners are already on police bail hence there is no apprehension of their arrest in connection with non-bailable warrant of arrest though summons has been issued against them after cognizance was taken against them inter alia for the non-bailable offence punishable under section 307 of the Indian penal code.

Accordingly, this anticipatory bail application is dismissed as withdrawn.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-